

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT – IV

**Item No. 402
IB/165/ND/2024**

IN THE MATTER OF:

Tourism Finance Corporation of India Limited ... Applicant
Versus
Genesis Infratech Private Limited ... Respondent

Under Section 7 of Insolvency & Bankruptcy Code, 2016.

Order delivered on 24.04.2024

CORAM:

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)**

**DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Mr. Nitin Dahiya, Mr. Sushant Kumar,
Mr. Hunny Parashar, Mr. Mohit Kumar, Advs.
For the Respondent : Mr. Ankit Srivastav, Mr. Akhil Shankhwar,
Mr. Shalinder Saini, in IA No. 3159/2021 (MTNL)

HYBRID HEARING (PHYSICAL & VC)

ORDER

Perusal of the record shows that on 05.04.2024, direction was given to the applicant for serving the notice along with a copy of the application to the respondent and the respondent was directed to file reply within a week. Today, Mr. Ankit Srivastav, Learned Counsel for the respondent has appeared and undertakes to file Vakalatnama and reply within one week. As a last and final opportunity is granted to Learned Counsel for the respondent to file Vakalatnama and reply within a week, failing which, next step will follow. Let this matter be posted to 08.05.2024.

Sd/-

**DR. SANJEEV RANJAN
MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)**